- (b) In this accident, 12 persons were killed. The cost of damage to railway property has Ibeen estimated at approximately Rs. 6,98,409.
- (c) The traffic remained suspended until 15.30 hours on 21-4-68 i.e. for 36 hours and 37 minutes. During this period important trains were diverted *via* the Central Railway.]

SACARCITY OF BABY FOOD IN ORISSA

*I78. SHRI N. PATRA: Will the Minister of COMMERCE be pleased to state:

- (a) whether Government's attention has been drawn to the acute scarcity of baby food in Orissa; and
- (b) if so, the steps taken to remeve the scarcity of the same?

THE MINISTER OF COMMERCE (SHRI DINESH SINGH): (a) No report of acute shortage of baby food has been received from Orissa

(bj Does not arise.

INVESTMENT OF PROFIT EARNED BY TEXTILE INDUSTRY IN OTHER INDUSTRIES

*J 79. SHRI MAHENDRA KUMAR MOHTA: SHRI S. S. MARISWAMY:

Will the Minister of COMMERCE be pleased to state:

- (a) whether it is a fact that several textile mills are in financial difficulties because profits earned by them ia the past have been invested hi other industries instead of modernising their textile units;
- (b; if so, the names of all such mills and information about such diversion oi finances;
- fc) the names of all so-called sick mills, the amounts of profits earned by them in the past the rate of return on capital achieved by such milk as compared to the return achieved by the cotton textile industry as a wh'le and the return achieved by other industries, the amounts diverted by them

to other industrial activities; and

(d) the comparative financial position of mills with diversified activities, and 0! mills who have not diversified?

IHE MINISTER OF COMMERCE (SHRI DINESH SINGH): (a) to (d) A statement is laid on the Table, of the House.

STATEMENT

Some textile mills have made investment in other industries. Information regaiding investments made by all such textile mills either in other industries run by the companies owning the textile mills, or in industries owned by other companies is, however, not Under Section 372 of the available. Companies Act, only public companies which subscribe or purchase shares ot other companies beyond 10 per cent of subscribed capital of the investee companies and 30 per cent of the subscribed capital of the investing companies are require to obtain appro val of the Company Law Board. Information in respect of only those textile mile owned by public companies who have acquired shares beyond the permissible limits would therefore, be This information will take time to collect, and will be laid on the Table of the House in due course. Ths effect of investment by textile mHla in Other industries on their own financial position as well as the modernisation of their units can be fully analysed only after, and to the extent information reg. such investment will be available. However, a list of some cotton textile mills known to have diversified their investments is attached. [See below.]

It is presumed that by 'sick textile mills' Hon'ble Members mean cotton textile mills which are in difficulties on account of financial stringency or inefficient management. No comprehensive census of such mills is available, but from the information available it would appear that more than IOO mills may be regarded as 'sick'.

It would, however, not be in the general interest of these mills to disclose their names and other particulars, as

it would render the future working of these mills even more difficult than it is at present.

LIST

Name of the Company		Engaged in production of Chemicals
(a) Delhi Cloth and General Mills Co. Ltd., Delhi .	. (Cotton textiles, caustic soda vanaspati, fertilizers, sugar, confectionery, alcohal etc.
(b) Century Spg. and Mfg. Co. Ltd., Bombay	¥	Cotton textiles, rayon, caustic soda, tyre cord etc.
(c) Kesoram Industries and Gotton Mills Ltd., Calcutta	9	Cotton textiles rayon, cellophane paper, spun pipes, etc.
(d) Standard Mills Go. Ltd. Bombay	9	Cotton textiles, caustic soda, chlorine, etc.
(e) Prakash Gotton Mills (Pvt) Ltd., Bombay .	٠	Cotton textiles, distribution of motion pictures etc.
(f) J.K. Cotton Spg. and Wvg. Mills Co. Ltd., Kanpu	ır .	Cotton textiles, rayon.
(g) Shree Ambica Mills Ltd., Ahmedabad		Textiles, steel tubes.
(h) Swadeshi Cotton Mills Co. Ltd., Kanpur .		Textiles, sugar and coal.
(i) Mafatlal Fine Spg. and Mfg. Co. Ltd., Navsari .	٠	Cotton Textiles, Hydro-fluoric acid, Fluorides, fluoro carbon gases, etc.
(j) Jiyajeerao Cotton Mills Ltd., Gwalior		Cotton Textiles, Chemicals, Soda ash, etc.
(k) Modi Spg. and Wvg. Mills Co. Ltd., Modinagar.		Cotton Textiles, Rayon.
(1) General Industries Society, Calcutta		Cotton Textiles, Jute, Foundry.
(m) General Fibre Dealers Ltd., Calcutta	٠	Cotton Textiles, Tea estates, business in sugar, shellac jute, oilcakes etc.
(n) Shree Hanuman Cotton Mills Ltd., Calcutta .		Cotton Textiles, castings for railways etc.
(o) Ahmedabad Manufacturing and Calico Printing Go. Ltd., Ahmedabad.	*	Textiles, chemicals, plastics cables etc.

LICENCES TO TATA GROUP OF INDUSTRIES

- •180. SHRIMATI SARLA BHADAU-BIA: Will the Minister of INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS be pleased to state:
- (a) the different kinds of licences issued during the last year and those issued so far during this year in favour of the following firms belonging to Tata group of industries, (i) Tata Sons (P) Ltd., (ii) Tata Engineering and Locomotive, (iii) Tata Chemicals Ltd., (iv) Tata Iron and Steel Co. Ltd., (v) Lakme Ltd., (vi) Indian Standard Company Ltd., (vii) Inves Industrial Corporation Ltd., (viii) Forbes, Forbes and Campbel Co. Ltd.!
- (b) whether these licenses have been fully utilised by the above firms; and
- (c) if not, the action taken by Gov ernment in this regard?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI FAKHRUDDIN ALI AHMED): (a) to (c) The information is being collected and it will be laid on the Table $_0$ f the House in due course.

REAPPOINTMENT OF VIGILANCE INSPECTOBS

202. SHRI A. C. GILBERT: WiH the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that dut'in*